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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM) 408/2026 & I.A. 10691/2026**

ZEE ENTERTAINMENT ENTERPRISES LIMITEDPlaintiff

Through: Mr. Harsh Kaushik, Ms. Anushree Rauta, Mr. Shwetank Tripathi, Mr. Devangiri Rai, Mr. Harsh Prakash, Mr. Sachin Akhoury and Mr. Akshat Agarwal, Advocates.

versus

FSN E-COMMERCE VENTURES LIMITED & ANR.....Defendants

Through: Mr. Abhishek Malhotra, Senior Advocate with Mr. Harshvardhan Jha, Ms. Madhu Gadodia, Ms. Jasmeet Kaur, Ms. Fatima Ali and Mr. Aman Pathak, Advocates.

CORAM:
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

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26.05.2026

I.A. 15138/2026 (Recall and setting aside the order dated 20.04.2026)

1. This is an application under Section 151 of the Code of Civil Procedure, 1908 (hereinafter referred to as “CPC”), filed on behalf of the applicants/defendants seeking recall and setting aside of the order dated 20.04.2026 passed by this Court in I.A.10694/2026 (Under Section 12 A of the Commercial Courts Act, 2015).

2. Issue notice.

3. Notice is accepted by Mr. Harsh Kaushik, learned counsel for the plaintiff, who seeks and is granted four weeks time to file reply. Rejoinder thereto, if any, be filed within two weeks thereafter.

I.A. 15145/2026 (Order I Rule 10(2) r/w Section 151 of the CPC)

4. This is an application under Order I Rule 10(2) read with Section 151 of



the CPC, filed on behalf of the applicants/defendants seeking impleadment of Meta Platforms Inc. as defendant no.3.

5. Issue notice.

6. Notice is accepted by Mr. Harsh Kaushik, learned counsel for the plaintiff, who seeks and is granted four weeks time to file reply. Rejoinder thereto, if any, be filed within two weeks thereafter.

7. List on 31.07.2026.

TUSHAR RAO GEDELA, J

MAY 26, 2026

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